

below).

(c) The shortfall in the passenger traffic in 2012-13 compared to 2011-12 was mainly due to (i) global economic slowdown, (ii) sharp increase in the price of Aviation Turbine Fuel (iii) bad financial health of domestic airlines and (iv) suspension of flights by Kingfisher Airlines.

Statement

PAX and freight traffic trends--All India airports

Year	Passengers (in million)			Freight (in '000 MT)		
	INTL	DOM	Total	INTL	DOM	Total
2008-09	31.58	77.29	108.88	1149.92	552.06	1701.99
2009-10	34.37	89.39	123.76	1270.71	689.20	1959.92
% Change	8.8%	15.6%	13.7%	10.5%	24.8%	15.2%
2010-11	37.91	105.52	143.43	1496.24	852.66	2348.90
% Change	10.3%	18.1%	15.9%	17.7%	23.7%	19.8%
2011-12	40.80	121.51	162.31	1467.90	812.09	2279.99
% Change	7.6%	15.1%	13.2%	-1.9%	-4.8%	-2.9%
2012-13	43.03	116.37	159.40	1406.33	784.22	2190.55
% Change	5.5%	-4.2%	-1.8%	-4.2%	-3.4%	-3.9%
CAGR.last 4 years (2012-13 over 2008-09)	8.0%	10.8%	10.0%	5.2%	3.2%	6.5%

Permission for air service

2034. SHRI N.K. SINGH : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Government has permitted new investors to start airline services in the country;

(b) if so, the details thereof;

(c) whether any enquiry was made about such investors from the point of view of national security; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL) : (a) and (b) The Government has decided to permit foreign airlines to invest in the capital of Indian companies operating scheduled and nonscheduled air transport services, up to the limit of 49 per cent of their paid-up capital. Such investment would be subject to conditions which include:

- (i) It would be made under the Government approval route.
- (ii) The 49 percent limit will subsume FDI and FII investment.
- (iii) The investments so made would need to comply with the relevant regulations of SEBI.
- (iv) A Scheduled Operator's Permit can be granted only to a company:
 - (a) that is registered and has its principal place of business within India.
 - (b) the Chairman and at least two-thirds of the Directors of which are citizens of India and
 - (c) the substantial ownership and effective control of which is vested in Indian nationals.

(c) and (d) Such foreign investment would be subject to conditions which include:

- (i) All foreign nationals likely to be associated with Indian scheduled and non-scheduled air transport, services, as a result of such investment shall be cleared from security view point before deployment and
- (ii) All technical equipment that might be imported into India as a result of such investment shall require clearance from the relevant authority in the Ministry of Civil Aviation.